

DATED : 30.03.2017
LD. REGISTRAR COURT NO. 1
ITEM NO. 37
SECTION - III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3497 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3498 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3499 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5074 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3495 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5469 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5470 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5471 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5472 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5473 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5476 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

Contd....2/-

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5073 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5468 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 6413 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 6928 OF 2017
WITH PRAYER FOR INTERIM RELIEF

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM
AND ANOTHER

.....PETITIONERS

VERSUS

BHARTI AIRTEL LTD AND ANOTHER

.....RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Ld. Registrar's Court on 27th February, 2017, when the following order was passed:-

“ The Ld. Advocate, Mr. Rahul Sateerja, appearing on behalf of Ms. Vijayalakshmi Menon, Advocate-on-record appears for respondent No. 1 in SLP(C) Nos. 37524, 3495, 5472, 5476 and 6413 of 2017. He seeks time to file vakalatnama and counter affidavit. Be filed within four weeks' time.

None appears for respondent No. 2 in SLP(C) No. 37524/2016, 3495, 5472, 5476/2017 and respondent Nos. 1 and 2 in SLP(C) No. 3497, 5471, 5473, 5468 and 5074/2017, despite due service.

The Ld. Counsel for the petitioner to take fresh steps for service of respondent No. 1 in SLP(C) No. 5470 within two weeks' time. Notice thereafter be issued.

None appears for respondent No. 2 in SLP(C) No. 5470/2017, despite due service.

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Await service/track report in respect of respondent No. 1 in SLP(C) Nos. 3498, 3499, 5469 and 5073/2017.

None appears for respondent No. 2 in SLP(C) Nos. 3498, 3499, 5469 and 5073/2017, despite due service.

Await service/track report in respect of respondent No. 2 in SLP(C) No. 6413/2017.

List again on 30.3.2017.”

SPECIAL LEAVE PETITION (CIVIL) NO. 3497 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 07th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 14th February, 2017 and 13th February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far. **However, respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) No. 5471 of 2017 viz. (M/s. Bharti Airtel Ltd.) in which it is represented by Mr. Vikas Upadhyay, Advocate.**

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 3498 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 07th February, 2017 through Speed Post. Mr. Merusagar Samantaray, Advocate has on 27th February, 2017, filed vakalatnama/appearance on behalf of Respondent No. 1 viz. **(M/s. Telenor (India) Communications Pvt. Ltd.)**, but he has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 13th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

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SPECIAL LEAVE PETITION (CIVIL) NO. 3499 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 07th February, 2017 through Speed Post. Mr. Merusagar Samantaray, Advocate has on 27th February, 2017, filed vakalatnama/appearance on behalf of Respondent No. 1 viz. (M/s. Telenor (India) Communications Pvt. Ltd.), but he has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 13th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 3495 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 07th February, 2017 through Speed Post. Mrs. VijayaLakshmi Menon, Advocate has on 20th March, 2017 filed vakalatnama and appearance on behalf of Respondent No. 1, but she has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 13th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5469 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. No postal remarks have been given

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regarding delivery of show cause notice in the tracking report with respect to respondent No. 1.

It is further submitted that Unserved cover has also not been received from respondent no. 1 so far. However, the said respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) Nos. 3498 and 3499 of 2017 viz. **(M/s. Telenor (India) Communications Pvt. Ltd.) and in the said SLPs the said respondent is represented by Mr. Merusagar Samantaray, Advocate)**. As per tracking report, notice has been delivered to respondent No. 2 on 23rd February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is not complete on respondent No. 1

SPECIAL LEAVE PETITION (CIVIL) NO. 5470 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has not been delivered to respondent No. 1 due to remarks “ Door locked-Intimation served”. Counsel for the petitioner has not taken fresh steps to serve the said respondent so far. However, the said respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) Nos. 3498 and 3499 of 2017 viz. **(M/s. Telenor (India) Communications Pvt. Ltd.) and in the said SLPs the said respondent is represented by Mr. Merusagar Samantaray, Advocate)**. Notice has been delivered to respondent No. 2 on 20th February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is not complete on respondent No. 1 as counsel for the petitioner has not take fresh steps to serve the said respondent so far.

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SPECIAL LEAVE PETITION (CIVIL) NO. 5471 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 17th February, 2017 through Speed Post. Mr. Vikas Upadhyay, Advocate has on 03rd March, 2017, filed vakalatnama/appearance on behalf of Respondent No. 1 viz. **(M/s. Bharti Airtel Ltd.)**, but he has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 20th February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5472 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 17th February, 2017 through Speed Post. Mrs. VijayaLakshmi Menon, Advocate has on 20th March, 2017 filed vakalatnama/appearance on behalf of Respondent No. 1, but she has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 20th February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5473 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both

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the respondents on 20th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far. No one has entered appearance on their behalf so far. **However, respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) No. 5471 of 2017 viz. (M/s. Bharti Airtel Ltd.) in which it is respresented by Mr. Vikas Upadhyay, Advocate.**

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5476 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 17th February, 2017 through Speed Post. Mrs. VijayaLakshmi Menon, Advocate has on 20th March, 2017 filed vakalatnama/appearance on behalf of Respondent No. 1, but she has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 20th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5468 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 23rd February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far. **However, respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) No. 5471 of 2017 viz. (M/s. Bharti Airtel Ltd.) in which it is respresented by Mr. Vikas Upadhyay, Advocate.**

Service of notice is complete.

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SPECIAL LEAVE PETITION (CIVIL) NO. 5074 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 20th February, 2017 through Speed Post. As per tracking report both the respondents have been served with notice on 23rd February, 2017 and 22nd February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far. **However, respondent No. 1 in the instant SLP is also common respondent No. 1 in SLP(C) No. 5471 of 2017 viz. (M/s. Bharti Airtel Ltd.) in which it is represented by Mr. Vikas Upadhyay, Advocate.**

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5073 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. No postal remarks have been given regarding delivery of show cause notice in the tracking report with respect to respondent No. 1.

It is further submitted that Unserved cover has also not been received from respondent no. 1 so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 22nd February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is not complete on respondent No. 1.

SPECIAL LEAVE PETITION (CIVIL) NO. 6413 OF 2017

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to both the respondents on 22nd February, 2017 through Speed Post. Mrs. VijayaLakshmi Menon, Advocate has on 20th March, 2017 filed vakalatnama/appearance on behalf of Respondent No. 1,

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but she has not filed counter affidavit on behalf of the said respondent so far. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 27th February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 6928 OF 2017

The matter above mentioned was listed before the Hon'ble Court on 23rd February, 2017, when the Court was pleased to pass the following Order:-

“ Heard the learned counsel for the petitioners and perused the relevant material.

Application for exemption from filing official translation is allowed.

Delay condoned.

Issue notice.

Tag with SLP(C) No. 37524 of 2016.”

It is submitted that there are two respondents in the instant matter. Show cause notice was issued to respondent No. 1 through Mr. P.V. Yogeswaran, Advocate who has already filed caveat on behalf of the said respondent and respondent No. 2 on 06th March, 2017 through registered A.D. Post. Mr. P.V. Yogeswaran, Advocate has not filed counter affidavit on behalf of respondent No. 1 so far. As per tracking report of the speed post respondent No. 2 has been served with notice on 09th March, 2017. No one has entered appearance on behalf of the said respondent so far.

Service of notice is complete.

The matters above-mentioned are listed before the Ld. Registrar's Court with this Office Report.

Dated this the 29th Day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

MR. AJIT SHARMA, ADVOCATE
MRS. VIJAYALAKSHMI MENON, ADVOCATE
MR. P.V. YOGESWARAN, ADVOCATE
MR. VIKAS UPADHYAY, ADVOCATE
MR. MERUSAGAR SAMANTARAY, ADVOCATE

ASSISTANT REGISTRAR